## CENTRAL ADMINISTRATIVE TRIBUNAL

## CALCUTTA BENCH

No.CPC 83/1998 (0.A.1219/1993) (0.A.1302/1993) (0.A.1376/1993)

Date of order : 18.7.2903

Present: Hon'ble Mr. Justice B. Panigrahi, Vice-Chairman Hon'ble Mr. S. Biswas, Administrative Member

RAJENDRA PROSAD SINGH & CRS.

VS.

S. RAMANATHAN, G.M. E.RLY.& CRS. (UNION OF INDIA & CRS.)

For the respondents : Mr. P.C. Das, counsel

For the respondents : Ms. K. Banerjee, counsel

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Heard ld. counsel Mr. P.C. Das for the applicants and ld. counsel Ms. K. Banerjee for the alleged contemners.

that the respondents shall formulate a screening committee by the Divisional Commercial Superintendent, Malda in the line of the screening committee already formed. They were further directed to send notices by registered post to each and every petitioners in respect of the addresses given in their petitions by giving them at least one month's clear notice to appear before the screening committee on the date fixed. It is claimed by the alleged contemners that pursuant to the said directions individual notices were sent to the petitioners by registered letters whereby they were asked to appear before the screening committee. The petitioners also in token of their presence signed in a register maintained

for that purpose. It is true that in the Screening Committee they could not succeed, but that does not give them cause of action for filing an application for initiation of contempt.

3. Since direction/order passed by this Tribunal was complied with, there could not be any application for centempt. Accordingly, the contempt proceeding is dropped and the CPC stands disposed of.

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MEMBER (A)

VICE-CHAIR MAN

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